GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO.: 723 (To be answered on the 24th July 2025)

DEVELOPMENT OF AIRPORT AT DAHOD

723. SHRI JASWANTSINH SUMANBHAI BHABHOR

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Ministry of Civil Aviation has received any proposal from the State Government for developing a new airport/airstrip in Dahod district of Gujarat and if so, the details thereof along with the status of the project, the estimated cost and the expected date of commencement of work;
- (b) whether the proposed airport is intended to be covered under UDAN scheme to promote socio-economic development, industrial growth and tourism sectors of a tribal and backward district like Dahod and if so, the details thereof; and
- (c) whether the Government has formulated any short-term plan to provide temporary air connectivity for Dahod to major airports like Vadodara, Ahmedabad and Indore until the construction of the said airport is completed and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION लागर विमालल मंत्रालय में राज्य मंत्री (Shri Murlidhar Mohol)

- (a): On the request of the State Government of Gujarat, a multi-disciplinary team of the Airports Authority of India (AAI) visited the proposed site for conducting the Pre-Feasibility study. As per the study, Dahod is recommended for Code-3C type of aircraft in IFR rule, subject to the clearance from the Ministry of Defence, and fulfillment of the removal of natural/man-made obstacles.
- (b): If the Government of Gujarat submits a request for inclusion of Dahod airstrip under the UDAN scheme, it can be included in the RCS Document for future rounds of bidding. An airstrip is taken up for development on receipt of a valid bid and awarded for the operation of RCS flights.

(c) With the repeal of Air Corporation Act in March 1994, Indian aviation has been deregulated. Connectivity from any airport depends on the operational readiness of the airport as per the relevant regulations and the willingness of the airlines to operate to/from that airport based on their commercial viability.
